

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Phone: 011-23753942 Fax-23753923

Petition No. 183/GT/2022

Date: 13.4.2023

To,

Additional General Manager,
 Meja Urja Nigam Private Limited,
 Meja Thermal Power Project,
 P.O.-Kohdar, Meja Tehsil,
 Allahabad, Uttar Pradesh,
 PIN – 212301.

Sir,

Subject: Petition for approval of tariff of Meja Thermal Power Station Stage-I for the period from COD of Unit- I (30.4.2019 to 31.3.2024).

Reference: ROP of the hearing dated 6.4.2023 in Petition No. 183/GT/2022.

Pursuant to hearing of Petition No. 183/GT/2022 vide ROP dated 6.4.2023, and on check, the Petitioner is directed to file the following additional information on or before **27.4.2023** after serving copy to the Respondents:

- (a) With regard to claim made that various factors led to delay in COD of units, the updated CPM / PERT charts as on 1st April of each year from inception of project to till the COD of unit II i.e. 31.1.2021.
- (b) With regard to claim made that delay in 'railway siding' led to delay in COD of units, the details regarding the efforts made to avail coal through alternative mode i.e. road and expedite the trail run and COD of units thereof. In case, if the coal is availed through alternate mode, the reasons for claiming delay in railway siding led to delay in COD of unit(s).
- (c) With regard to claim that delay in ash dyke led to delay in commissioning of unit(s), the capacity of all other facilities associated with ash during such delay establishing that in absence of subject ash dyke, the trail run of unit(s) couldn't be possible.
- (d) The details of communication made with Central/State agencies and beneficiaries highlighting these issues and envisaged delay thereof along with remedial actions.
- (e) The actual date of successful trail run operation of each unit.
- (f) The delay claimed on account of each such factor from zero date to COD of unit 2 (7.11.2020) in the following format:

Period	Total No. of Days in period	Delay claimed					
		Factor 1	Factor 2	...	Factor n	Overlapping Days	Total no. of days claimed for Delay
Zero date – end of the month							
Month 2							
....							
Start of Month m to COD of Unit 1							

<i>COD of Unit 1 to end of the month</i>							
<i>Month m+1</i>							
<i>...</i>							
<i>Start Month n to COD of Unit 2</i>							

- (g) *With regard to claims made under form 9, the following information:*
- (i) *The information for each of negative entries claimed along with links of corresponding positive entries / capitalization.*
 - (ii) *An undertaking that the additional capital expenditure claimed between COD of Unit I to COD unit II are pertains to unit I only.*
- (h) *With reference to information furnished in Form 15, the following information:*
- (i) *GCV (TM) as well as GCV (EM) at loading end along with the sampling reports of CIMFR / third party.*
 - (ii) *The reasons for claiming GCV loss of around 900 kCal / kg.*
 - (iii) *Month wise amount recovered on account of moisture and grade slippages and the adjustment made in Form 15;*
- (i) *The detailed break up of capitalization of 'Railway Siding' for Rs. 119205.32 lakh in 'Form 11' and the scope of works considered thereof establishing the link with information furnished in 'Form B' and original scope of works approved by board. Similarly, the details regarding the 'Plant & Machinery' mentioned in Form 11, along with establishing link with the information furnished 'Form B' shall also be furnished.*
- (j) *With regard to various claims made under 'Form P', the detailed break up of Rs. 7142.93 lakhs, Rs. 1880.34 lakhs, Rs. 573.65 lakhs and Rs. 1322.83 lakhs claimed towards subheads of 'Power Charges', 'R&M – Building', 'R&M-Others' and 'R&M Plant and Machinery', respectively.*
- (k) *With regards to O&M charges, water charges and security charges claimed in 2020 – 21, it is noted that these are much higher than any other year in 2019 – 24 period. Accordingly, the reasons for the same along with the details of auditor certified total actual expenses incurred towards additional capital expenditure, O&M, water charges and security charges and apportionment thereof to unit 1 and 2 and/or IEDC shall also be furnished.*
- (l) *A copy of 'Final Report on Geotechnical Investigation for Proposed Construction for 2 x 660 MW Meja Thermal Power Project' submitted by M/s Oriental Consulting Engineers.*

2. The Respondents shall file their replies by **12.5.2023** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **19.5.2023**. The due date for filing the additional information and reply/rejoinder shall be strictly complied with and no extension of time shall be granted.

Yours Sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents